

**COMMITTEE ON PAPERS LAID ON THE TABLE  
(2019-2020)**

16

**SEVENTEENTH LOK SABHA**

**SIXTEENTH REPORT**

[Action Taken by Government to the Recommendations/Observations made by the Committee in their Thirty Fourth Report (Sixteenth Lok Sabha)] on delay in laying of the Annual Reports of the National Commission for Schedule Castes, New Delhi

**(Presented on 20.03.2020.)**



सत्यमेव जयते

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**March, 2020/ Phalguna, 1941(Saka)**

## **C O N T E N T S**

	<b>PAGE</b>
<b>COMPOSITION OF THE COMMITTEE (2019-2020)</b>	(iii)
<b>INTRODUCTION</b>	(v)
<b>REPORT</b> Action Taken by Government on the Recommendations/Observations made by the Committee on Papers Laid on the Table in their Thirty Fourth Report (Sixteenth Lok Sabha)	01
<b>Appendix</b> Statement showing Action Taken by Government on the Recommendations/Observations of the Committee on Papers Laid on the Table in their Thirty Fourth Report (16 <sup>th</sup> LS)	02
<b>Annexure</b> Minutes of the sitting of the Committee held on 04 March, 2020	04

**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2019-2020)**

**Shri Shyam Singh Yadav** - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Smt. Rajni Bhagat - Committee Officer

## INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Sixteenth Report on the Action Taken by Government on the Recommendations/Observations contained in the Thirty Fourth Report (Sixteenth Lok Sabha) of the Committee.

2. The Committee considered and adopted this Report at their sitting held on 04 March, 2020.

3. For facility of reference, observations/recommendations of the Committee have been printed in bold type in the body of the Report.

**NEW DELHI**  
**March, 2020**  
**Phalguna, 1941 (Saka)**

**Shyam Singh Yadav**  
**Chairperson**  
**Committee on Papers Laid on the Table**

## REPORT

This Report of the Committee deals with the Action Taken by the Government on the Recommendations/Observations made in their Thirty Fourth Report (16<sup>th</sup> Lok Sabha) on delay in laying of the Annual Report National Commission for Schedules Castes, New Delhi which was presented to Lok Sabha on 28 December, 2018 .

2. The Action Taken replies have since been received from the Government in respect of all the Recommendations/Observations contained in the aforesaid Report. Accordingly, the Statement showing the action taken by the Government on the Recommendations/Observations contained in the Thirty Fourth Report (16<sup>th</sup> Lok Sabha) is given in Appendix.

3. **The Committee in their Thirty Fourth Report examined the reasons for delay in laying of the Annual Reports of the National Commission for Scheduled Castes and for the years 2012-2013 to 2016-2017 and recommended that the Annual Report of the Commission should be laid by the Ministry within six months from the closure of respective Accounting year. It was also recommended to the Ministry that if for any reasons, the Annual Reports of the NCSC could not be laid on the Table of the House within the stipulated time; a statement, explaining the reasons as to why the requisite documents could not be laid within the prescribed period, should be laid strictly within 30 days after 30<sup>th</sup> September of the relevant Accounting year or within seven days after the reassembly of the next Session, whichever is later.**

4. **The Committee are, however, not satisfied with the Action Taken replies given by the Ministry which states that the Annual Reports of the Commission are to be laid within 09 months after the closure of relevant Accounting year as the Committee had earlier recommended that the organizations which are laying only Annual Reports have to lay these papers within six months from the closure of respective Accounting year. The Committee note that neither the Annual Report of the Commission for the years 2017-2018 and 2018-2019 nor the Statement as mentioned above has been laid on the Table of House as yet. In the given situation, the Committee reiterate that every effort should be made to adhere to the recommendations made by the Committee in this regard so that the Annual Reports of the Commission should be laid within the stipulated time in future.**

March, 2020  
Phalgun, 1941(Saka)

Shyam Singh Yadav  
Chairperson,  
Committee on Papers Laid on the Table

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN THEIR THIRTY FOURTH REPORT (16TH LOK SABHA)**

**National Commission for Scheduled Castes (NCSC)**

**Recommendation No. 13**

The Committee note that National Commission for Scheduled Castes (NCSC) came into being as an individual entity on 19.2.2004 after bifurcation of the earlier, National Commission for Scheduled Castes and Scheduled Tribes (NCSCST) Act through Constitution (Eighty-Ninth Amendment) Act, 2003. It is funded by the Ministry of Social Justice and Empowerment, Government of India,. The Annual Reports of the Commission are being laid on the Table of the House as per Clause 5(d) and Clause 6 of the Article 338, of the aforesaid Act. However, time limit for laying of the aforesaid Reports has not been specified in the said Act. Further a provision for laying of the Audited Accounts of the Commission has not been made in the said Act.

**Reply of the Government**

As per the procedure laid down by the “Committee on Papers Laid on the Table”, Annual Reports of organizations which are to be placed on the Table of the House of Parliament are to be laid within nine months of closure of the accounts. This time limit is also applicable in the case of annual Reports of NCSC.

As regards laying of Audited Accounts of the Commission, the NCSC has informed the Parliamentary Committee that “Grant-in-aid is not released to the NCSC. Funds under Non-Plan Budget are allocated to the Commission from the Demands for Grants of Ministry of Social Justice & Empowerment. Hence, the Audited Accounts are not prepared by the Commission”.

As stated, there is no provision in Article 338 of the Constitution for laying of Audited Accounts of the Commission. Also no proposal to introduce such provision in the Constitution is under consideration of the Government at present.

**(Ministry of Social Justice & Empowerment; O.M. No. 17016/4/2015-RIC; Dated 28.03.2019)**

**Recommendation No. 14**

While examining the reasons for not laying of the Audited Accounts of the Commission for the aforesaid years the Committee was apprised that the Commission received Funds under Non-Plan Budget from the Demands for Grants of Ministry of Social Justice & Empowerment. Hence, the Audited Accounts were not prepared by the Commission. The Committee find from the Annual Report of the Commission for the year 2015-2016 laid on the Table of the House that a Section has been made in the Report indicating the funds received and utilized by their Commission during the year. The Committee however, recommends that the reasons for not laying of the Audited Accounts of the Commission may also be mentioned in the Report so as to apprise the actual position. The Committee may be informed about the action taken by the Ministry in this regard.

### **Recommendation No. 15**

The Committee observed that the Annual Reports of the Commission for the years 2004-2005 to 2016-2017 were laid on the Table of the House with delays of 06 years and 11 months to 10 months. The main reason for delay in laying of the Annual Reports of the Commission was stated to be obtaining of the Action Taken Replies on the recommendations contained in the Annual Report of the Commission as the Annual Reports are to be laid in the Parliament along-with the Memorandum of Action Taken in respect of the recommendations contained in the Reports. The committee appreciate that though after the case taken up by the Committee and remedial measure taken by the Ministry the extent of delay has come down from 06 years 11 months for the year 2005-2006 to 10 months for the year 2016-2017, still there is need to continue the efforts so that the Annual Reports of the Commission should be laid within six months after the closure of respective Accounting year as recommended by the Committee. The Committee would like to be informed about the concrete measures taken in this regard.

### **Recommendation No. 16**

The Committee also impress upon the Ministry that if for any reasons, the Annual Reports of the NCSC could not be laid on the Table of the House within the stipulated time; a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid strictly within 30 days after 30<sup>th</sup> September of the respective Accounting year or within seven days after the reassembly of the next Session whichever is later.

### **Reply of the Government (Recommendation Serial No. 14 to 16)**

All the Annual Reports submitted by the NCSC to the Hon'ble President so far i.e. upto 2016-17 have already been laid before both houses of the Parliament, alongwith the Action Taken report (ATR) thereon. Therefore, the reasons for not laying of the Audited Accounts of the Commission are not part of the ATRs of these reports. Also as suggested by the Parliamentary Committee, an advance statement indicating the reasons as to why the Annual Reports could not be laid on the table of the Houses within the stipulated period could not be laid in the case of the above report. However, in compliance with the Recommendations given by the Parliamentary Committee, a statement explaining the reasons for not laying of the Audited Accounts of the Commission would be incorporated in the Explanatory Memorandum while laying the Annual Reports of the Commission in future.

The Annual Report of NCSC for the year 2017-18 has not been received in the Department so far. A statement explaining the reasons why this Report (and any Annual Reports to be submitted by the NCSC in future) could not be laid within the prescribed period shall be laid before both Houses of the Parliament beginning from the Annual Report of 2017-18. This is would comply with the Recommendations given by the Parliamentary Committee.

**(Ministry of Social Justice & Empowerment; O.M. No. 17016/4/2015-RIC; Dated 28.03.2019)**

**EXTRACTS OF THE MINUTES OF THE THIRD SITTING OF THE  
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)**

The Committee sat on Wednesday, 04<sup>th</sup> March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

**PRESENT**

Shri Shyam Singh Yadav - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Dr. Amol Ramsing Kolhi
6. Shri Raja Amareshwara Naik
7. Shri Jamyang Tsering Namgyal
8. Shri T.N. Prathapan
9. Shri Saptagiri Ulaka
10. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3. The Committee then took up for consideration Eight Draft Reports (Original) regarding delay in laying of the Annual Report and Audited Accounts of :-

- i. Bharat Broadband Network Limited (BBNL), New Delhi;
- ii. SEZ- FALTA Kolkata, SEEPZ Mumbai and NOIDA;
- iii. Rashtriya Madhyamik Shiksha Abhiyan (RMSA), New Delhi;

- iv. National Council for Teachers Education, New Delhi;
- v. Science & Engineering Research Board, New Delhi;
- vi. National Sports Development Fund (NSDF);
- vii. Five Zonal Cultural Centres i.e., South Zone Cultural Centre (SZCC) Thanjavur, West Zone Cultural Centre (WZCC) Udaipur, South Central Zone Cultural Centre (SCZCC) Nagpur, North Central Zone Cultural Centre (NCZCC) Allahabad and North East Zone Cultural Centre (NEZCC), Dimapur;
- viii. Export Inspection Council of India (EIC),

After deliberations, the Committee adopted the Eight Original Reports without modifications.

4. Thereafter, the Committee took up for consideration Fifteen Action Taken Reports regarding Recommendations/Observations made by the Committee in their Original Reports regarding delay in laying of the Annual Reports and Audited Accounts of:-

- i. Central Pollution Control Board (CPCB), New Delhi;
- ii. National Council of Educational Research & Training (NCERT), New Delhi;
- iii. Banaras Hindu University, Varanasi;
- iv. Aligarh Muslim University, Aligarh;
- v. Nehru Yuva Kendra Sangthan (NYKS), New Delhi;
- vi. National Institute of Solar Energy (NISE), New Delhi;
- vii. Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi;
- viii. National Commission for Scheduled Castes (NCST), New Delhi
- ix. National Commission for Safai Karamcharis (NCSK), New Delhi
- x. National Institute of Technology, Meghalaya;
- xi. National Institute of Technology, Mizoram;
- xii. National Mission for Clean Ganga (NMCG), New Delhi;
- xiii. AIIMS (Bhopal, Bhubaneswar, Jodhpur, Patna and Rishikesh);
- xiv. Centre for Development for Telematics (CDOT), New Delhi; and
- xv. National Institute of Pharmaceutical Education Research (NIPER), Mohali.

After deliberations, the Committee adopted the Fifteen Action Taken Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

6-12	xx	xx	xx	xx
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**The Committee then adjourned.**

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